

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.235-IA(Co.Act)/75(AHM)2023
in
CP/23(AHM)2021

Proceedings under Section 272(2) of Co. Act, 2013

IN THE MATTER OF:

KG Intimatewear Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Noopur K Dalal, Adv.
For the Respondent :

ORDER

Service report has been filed by the applicant on 09.02.2024 by way of affidavit on 09.02.2024 vide inward diary no 1082 qua service upon the Registrar of Companies as well as Income Tax Department. The same is taken on record. None has appeared for them or filed any Report by them.

The applicant is directed to follow the concern statutory authorities for filing report in this matter by serving the copy of this order upon them.

Re-list on 20.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)